

## Income Tax Appellate Tribunal: Delhi Benches, New Delhi

F.No.70/AT/Jud.Am/Judicial/Del/2025-26

Dated 01<sup>st</sup> April, 2026

### Notice

It is hereby notified for the information of all concerned that, of late, it has been observed that applications for consolidation of appeals filed/submitted by the Departmental Representatives, Assessees, and Learned Counsels for the Assessees, do not contain sufficient and complete information regarding all the cases relevant to the matters sought to be consolidated.

2. Accordingly, all concerned are hereby directed that the sufficient and complete information must be clearly mentioned in the following proforma in the every application for consolidation of appeals:-

Sr. No.	Appeal No.	Party name	A. Y.	Bench	Fixed on	Remark (Date of filing along with acknowledgment number, if not fixed)

3. Therefore, all concerned are advised to ensure that full and accurate details ~~are~~ should be furnished while submitting such applications.

This is issued with the approval of Hon'ble Vice-President (DZ).

  
Assistant Registrar  
